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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 4186/2018

KUSH KALRA

..... Petitioner

Through: Ms.Charu Walikhanna, Advocate.

versus

UNION OF INDIA AND ORS.

..... Respondents

Through: Mr.Rajesh Gogna, CGSC with
Ms.Priya Singh, Advocate.

CORAM:

HON'BLE THE ACTING CHIEF JUSTICE

HON'BLE MS. JUSTICE MINI PUSHKARNA

ORDER

19.12.2023

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1. Mr.Rajesh Gogna, learned CGSC states that it is not possible for him to give a definite timeline within which the Recruitment Rules for CISF shall be amended.
2. However, keeping in view the fact that the present matter has been pending in Court for more than five years, this Court directs the CISF to amend its Recruitment Rules to allow recruitment of women as drivers in CISF within six months.
3. With the aforesaid directions, present writ petition is closed. However, the matter is directed to be listed for compliance on 15th July, 2024.

ACTING CHIEF JUSTICE

MINI PUSHKARNA, J

DECEMBER 19, 2023/KA